

**Job opportunities for workers in Foreign Countries***[English]*

3411. SHRI RAJESH RANJAN *Alias* PAPU YADAV : Will the Minister of LABOUR be pleased to state:

(a) whether job opportunities are made available by the Government in foreign countries for different categories of labourers;

(b) if so, the details of the role of the Government in this regard;

(c) the total number of labourers sent to other countries by the Government during the last two years;

(d) the demand for different categories of labour received from different countries during the current year;

(e) whether there is a proposal to provide such an opportunity to the labourers of Bihar; and

(f) if so, the details thereof?

THE MINISTER OF LABOUR (SHRI M. ARUNACHALAM) : (a) to (f). Under the provision of the Emigration Act, 1983, and rules made thereunder the role of Central Government is limited to examining the terms and conditions of employment, wages offered, social security benefits, the mode of settlement of disputes etc. in respect of the Indian labour emigrating for employment purposes abroad. The job opportunities for Indian workers in foreign countries are found out either by Recruiting Agents registered with the Ministry of Labour or by the project exporters or by the individuals themselves. Some of the State Governments have also set up Manpower Export Corporations for deployment of Indian workers abroad. These corporations are also registered as Recruiting Agents under the Act. The demand for different categories of workers is directly received by the Recruiting Agents from the foreign employers. During the years 1994 and 1995, 4.25 lakh and 4.15 lakh persons respectively were granted clearances for employment abroad. The workers from all parts of the country including the State of Bihar can approach the Recruitment Agents registered with Ministry of Labour for ascertaining opportunities for overseas employment. However, India has been seeking enhanced market access for its citizens to provide specific services in foreign countries through negotiations in the FTO under the General Agreement on Trade in Services (GATS) which provides a framework for the negotiation of market access commitments in various services sectors and for the temporary relocation of skilled personnel as a part of service contract or in the categories of intra-corporate transferees and business visitors. Concerned professional organisations like the NASCOM which represents the computer software professionals, have taken sectoral delegations to target countries. The matter has also been taken up during bilateral talks with concerned governments at different levels.

**Breakdown of Telecom Network in Nagpur**

3412. SHRI BANWARI LAL PUROHIT : Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether the Government are aware of the total breakdown of telecommunication network in Nagpur city and the officials of the Nagpur Telephones are not taking any care to set right the dead telephones;

(b) the number of telephones lying dead and the number out of these rectified since the last six months in the city; and

(c) the efforts made by the Government to restore telephone lines immediately?

THE MINISTER OF COMMUNICATIONS (SHRI BENI PRASAD VARMA) : (a) There has not been any major breakdown of Telecommunication network in Nagpur. During the rainy season in June-July increase in faults has been reported.

(b) During the last six months a total of 1,18,462 faults were registered and out of which 1,14,136 have been rectified. The details of faults pending as on 15.8.96 is as follows:

Faults pending for		
3 to 7 days	-	1921
7 to 15 days	-	1367
15 to 30 days	-	858
30 to 60 days	-	80

(c) All out efforts are being made by Nagpur Telephones to rectify the faults immediately.

*[Translation]***Development of Tourism**

3413. SHRI CHHITUBHAI GAMIT :  
SHRI P.C. THOMAS :  
SHRI SAT MAHAJAN :  
SHRI ANANTH KUMAR :  
SHRI S.D.N.R. WADIYAR :  
SHRI RAMESH CHENNITHALA :

Will the Minister of TOURISM be pleased to state:

(a) whether the Union Government have received proposals from various State Governments for the development of tourism for approval;